

**Action Taken Report –BEFORE THE NATIONAL GREEN TRIBUNAL**

**CENTRAL ZONAL BENCH ,BHOPAL**

**MA no 03/2020 in O. A. NO. 66/2019 (CZ)**

**In the matter of\_ Jaya Thakur V/s State of MP & others**

Hon'ble Principal bench, National green Tribunal order dated 20.07.2020 in the matter of M.A.No 03/2020 in OA no. 66/2019 (CZ) Jaya Thakur V/s State of MP & others for submitting action taken report by the committee of District Magistrate/collector Sagar and State pollution control Board. In compliance to above , most respectfully it is submitted as follows:-

1. The Hon'ble Tribunal vide its order dated 20/07/2020 formed a joint committee of District Magistrate/collector Sagar and State pollution control Board and directed the committee to visit the place of illegal mining and submit action taken report in light of order passed in the above original application on 11/02/2020. The said order dated 20/07/2020 is as under :-

*"We deem it just and proper to call a report on the matter in issue in present application, from a Joint Committee consisting of-*

- (i) District Magistrate / Collector Sagar
- (ii) State Pollution Control Board

*The Committee is directed to visit the place and submit the action taken report in light of the order passed in the above original application with in four weeks. The State PCB will be the nodal agency for coordination and logistic support.*

The order in Original application passed on 11/02/2020 was as under :-

*In the circumstances we direct the Collector Sagar to have a surprise visit of thr site and call for periodical report every two months as to whether anyone has encroached in the land which has demarcated. He shall seek report with regard to the fencing which had been done and whether it is intact or being damaged by anyone. He shall also call for the report as to whether mining of any sort in khasara no 181/1 has been done or is being done subsequent to the demarcation and fencing had been done."*

2. In compliance to order The Collector Sagar has constituted a committee of following member to visit the site of illegal mining and submit the report vide letter no 346 dated 28/07/2020. The copy enclosed . ANNEXURE -1



- (i) Sub Divisional Officer (Revenue) / SDM Tehsil- Banda, distt- Sagar,
- (ii) Regional officer, M.P. Pollution Control Board Sagar
- (iii) Mining officer, district Sagar .

3. The committee visited the site of illegal mining on 28.07.2020 at survey no/ khasara no 181/1(also land of Applicant Jaya Thakur) Village Ratanpur, Tehsil.- Shahgarh, district-Sagar along with supporting staff and submitted the report. Copy is attached as **ANNEXURE-2.& 3**

It is found that:-

- No mining activity on the said land is going on. No plant machinery, man power or equipment related to mining was found at the site. Mine pit is filled with rain water.
- The fencing which had been done on demarcated land is proper and no damage has been done. Encroachment by anyone is also not observed. Field observation indicated that no mining was done on khasara no 181/1 after demarcation and fencing had been done.

4. It is also submitted that surprise visit to the said site could not be done due to covid-19 epidemic and lockdown during month of March to June 2020.

5. Respectfully it is also submitted that as per direction of Hon'ble Tribunal, the surprise visit and periodical visit report of said site khasara no 181/1 will be called to insure no illegal mining, protect the site from encroachment by any other person and maintain the demarcation fencing at site. In case any illegal mining is found legal action will be taken and penalty will be imposed as per order of Hon'ble tribunal.

**Date- 18.08.2020**



District Magistrate/ Collector  
District- Sagar (MP)

**Enclosure**

- 1- Collector sagar letter no 346 dt 28/07/20 to form committee and to visit site and submit report.
- 2- Inspection report of committee
- 3- Panchnama of Site visit.